

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

ST/MISC/61003/2019 in Appeal No.ST/960/2011-CU

[Arising out of Order-in-Appeal No.49/ST/APPL/Ldh/2010 dt.28.2.2011 passed by the Commissioner (Appeals), Central Excise, C.R. Building, Plot No.19, Sector 17C, Chandigarh]

CCE, Ludhiana

(Central Excise House, F-Block, Rishi Nagar, Ludhiana-141001)

Appellant

VERSUS

TCY Learning Solutions Pvt.Ltd.

(463-G, BSR Nagar, Ludhiana)

Respondent

APPEARANCE:

Present for the Appellant: Shri M.S.Dhindsa, Authorized Representative

Present for the Respondent: Shri Sudeep Singh, Advocate

CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR. P.V.SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO.61162/2019

DATE OF HEARING: 16.12.2019

DATE OF DECISION: 16.12.2019

PER ASHOK JINDAL

The Revenue has sought withdrawal of the appeal. Permission is granted. The appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

**(P.V.SUBBA RAO)
MEMBER (TECHNICAL)**